

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

OA No. 276/93

Suresh Maniramji Garpawar
Asstt. Supdt. of Post Offices
Paratwada

..Applicant

v/s.

Union of India
through Senior Supdt. of P.O.
Amraoti divn., Amraoti

..Respondent

Coram: Hon. Shri Justice M S Deshpande, V.C

ORAL JUDGMENT: DATED: 23.7.93
(Per: M S Deshpande, Vice Chairman)

Heard the applicant. He has alleged in the application that his mother was suffering from cancer, he has two school going children and a daughter of marriable age and he should not have been transferred from Paratwada to Kannad in Aurangabad Division.

Shri M G Bhangade, counsel for the respondents states that the applicant has already taken over at Kannad and therefore the application would become infructuous. However, the applicant may make a fresh representation to the authority concerned and if such a representation is made to the authorities, the authority should decide that representation within two months. Liberty to the applicant to approach this Tribunal after the decision of representation.

With the above direction the application is disposed of.


(M.S. Deshpande)
Vice Chairman